

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.207 – IA 366 of 2021
Item No.208 – IA 590 of 2021
Item No.209 – IA 581 of 2021
Item No.210 – IA 583 of 2021
Item No.211 – IA 607 of 2021
Item No.212 – IA 87 of 2022
Item No.213 – Comp.A/01 of 2021
Item No.214 – IA 57 of 2022
Item No.215 – IA 512 of 2022
In
CP(IB) 480 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Jain Sons Finlease Ltd
V/s
Sort India Enviro Solutions Ltd

.....Applicant

.....Respondent

Order delivered on 12/07/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Parth Shah, Adv.
: Ms. Shivangi Vyas, Adv.
For the Respondent : Mr. Atul Singh, Adv.
For the RP : Mr. Milan Negi, Adv.

ORDER

IA 366 of 2021

Application is filed by RP seeking direction against the owners of the property on which the assets of the corporate debtor are lying, and one of the ex-directors who had entered into the arrangement with these owners. Learned Counsel states that formal notice is not issued, the application is served, and none had appeared, though the matter is coming on board from time to time.

We issue notice to all the four respondents. Let them be served through all modes, and service affidavit be filed. If none appears on the next date of hearing, matter will be proceeded as ex-parte and appropriate orders will be passed.

List on 11.08.2022.

IA 590 of 2021

List for hearing on 24.08.2022.

IA 581 of 2021

As per the order dated 06.06.2022 respondent Nos. 1,2,3,5 and 6 sought time to file reply within three days. It is admitted that order is not complied. These all respondents are proceeded ex-parte.

List for hearing on 24.08.2022.

IA 583 of 2021

Pleadings are complete.

List for hearing on 24.08.2022.

IA 607 of 2021

As per the order dated 06.06.2022, the ex-management was given three days time to file reply, which has not been done till date. Learned Counsel appearing for the ex-directors states that they did not upload the reply, as they are not mentioned as party respondents. Since they were proceeded ex-parte on the previous occasion, and despite being given three days time on the last date of hearing, the suspended management has not filed any reply, hence, their right to file reply is closed.

List for hearing on 21.07.2022.

IA 87 of 2022

Learned Counsel for the RP/applicant seeks and is granted ten days time to file rejoinder.

List on 11.08.2022.

Cont. A/01 of 2022

Learned Counsel for the RP/applicant seeks and is granted ten days time to file rejoinder. List on 11.08.2022.

IA 57 of 2022

Pleadings are complete.

List for hearing on 05.09.2022.

IA 512 of 2022

Application is filed by one of the creditors seeking direction against RP to admit the claim. Learned Counsel for the RP Mr. Negi accepts notice, and undertakes to file reply within two weeks.

List on 05.09.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**